



ABSTRACT

Labour — Tamil Nadu Manual Workers(Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1962) - Tamil Nadu Manual Workers Social Security and Welfare Scheme, 2000 and 15 other Welfare Schemes - Amendment to schemes - Notified

LABOUR AND EMPLOYMENT DEPARTMENT

G.O (Ms.)No.78

Date: 15.05.2015

திருவள்ளூர் ஆண்டு 2046.

Read

From the Commissioner of Labour, letter No.W.1182/2014,
dated 21.7.2014

ORDER

The appended Notifications will be published in the Tamil Nadu Government Gazette. The Works Manager, Government Central Press, Chennai 600 070 is requested to send 50 copies of the Gazette to the Government and 50 copies to the Commissioner of Labour, Chennai — 600 006

2. The Secretary to Government, Tamil Development and Information (Translations Department, Secretariat, Chennai-600 019) is requested to send the Tamil translation of the Notifications to the Works Manager, Government Central Press, Chennai - 600 079 for the publication in Tamil Nadu Government Gazette

(By Order of the Governor)

KUMAR JAYAN I
Secretary to Government (iii)

COD'V tO'

The Secretary, Tamil Nadu Manual Workers Social Security and Welfare Board
Chennai-600 102

The Secretary, Tamil Nadu Unorganised Drivers Welfare Board,
Chennai-600 102

The Secretary, Tamil Nadu Washermen Welfare Board, Chennai -600 102

The Secretary Tamil Nadu Hairdressers Welfare Board, Chennai -600 102

The Secretary, Tamil Nadu Tailoring Workers Welfare Board,
Chennai-600 102

The Secretary, Tamil Nadu Palm-Tree Workers Welfare Board,
Chennai-600 102

The Secretary, Tamil Nadu Handicrafts Workers Welfare Board,
Chennai-600 102

The Secretary, Tamil Nadu Handloom and Handloom Silk Weaving Workers
Welfare Board, Chennai 600 102.

The Secretary, Tamil Nadu Footwear and Leather Goods Manufacturing and
Tannery Workers Welfare Board, Chennai-600 102

The Secretary, Tamil Nadu Artists Welfare Board, Chennai-600 102

The Secretary, Tamil Nadu Goldsmiths Workers Welfare Board,
Chennai-600 102

The Secretary, Tamil Nadu Pottery Workers Welfare Board, Chennai-600 102

The Secretary, Tamil Nadu Domestic Workers Welfare Board,
Chennai-600 102

The Secretary, Tamil Nadu Powerloom Weaving Workers Welfare Board,
Chennai-600 102

The Secretary, Tamil Nadu Street Vending and Shops and Establishments
Workers Welfare Board, Chennai-600 102

The Law Department, Chennai-600 005

The Senior Personal Assistant to Minister for Pulp Industries and Labour
Chennai-600 009

The Private Secretary to the Secretary to Government,
Labour and Employment Department, Chennai-600 005
SI/SC/CC for file

APPENDIX.
NOTIFICATION-I.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendment to the Tamil Nadu Manual Workers (Construction Workers) Welfare Scheme, 1994

AMENDMENT.

In the said Scheme, in clause 5, in sub-clause (2), for item (d) the following item shall be substituted, namely:-

(d) Trade Union registered under the Trade Unions Act, 1926 (Central Act XVI of 1926), which has submitted the annual returns in Form E appended to the Tamil Nadu Trade Unions Regulations, 1926, to the Registrar of Trade Unions, for three consecutive years before the date of issue of certificate of employment;

//TRUE COPY//

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act No. 3 of 1982), the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendment to the Tamil Nadu Manual Workers Social Security and Welfare Scheme, 2006.

AMENDMENT.

In the said Scheme, in clause 9, in sub-clause (2), for item (b), the following item shall be substituted, namely:-

"(b) President or the General Secretary of a trade union of the employment concerned, registered under the Trade Unions Act, 1926 (Central Act XVI of 1926), which has submitted the annual returns in Form F. appended to the Tamil Nadu Trade Unions Regulations, 1927. to the Registrar of Trade Unions, for three consecutive years before the date of issue of certificate of employment or any other office-bearer of such trade union authorised by the President or General Secretary of the said trade union, in writing in this behalf;"

K. L. MARATHI, JAYANT
SECRETARY TO GOVERNMENT (L)

// TRUE COPY //

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendment to the Tamil Nadu Unorganised Drivers Social Security and Welfare Scheme, 2001.-

AMENDMENT.

In the said Scheme, in clause 9 in sub-clause (2), for item (b), the following item shall be substituted, namely:-

"(b) President or the General Secretary of a trade union of the employment concerned, registered under the Trade Unions Act, 1947 (Central Act XVI of 1947), which has submitted the annual returns in accordance with the Tamil Nadu Trade Unions Regulations 1987 to the Registrar of Trade Unions, for three consecutive years before the date of issue of certificate of employment or any other office bearer of such trade union authorised by the President or General Secretary of the said trade union, in writing in this behalf,"

// TRUE COPY //

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1962 (Tamil Nadu Act 33 of 1962), the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendment to the Tamil Nadu Tailoring Workers Social Security and Welfare Scheme, 2006

AMENDMENT.

In the said Scheme, in clause 9, in sub-rule (2), for item (b) the following item shall be substituted, namely -

“(b) President or the General Secretary of a trade union at the employment concerned, registered under the Trade Unions Act, 1947 (Central Act XVI of 1947), which has submitted the annual returns to the Registrar of Trade Unions, for three consecutive years before the date of issue of certificate of employment or any other office-bearer of such trade Union authorised by the President or General Secretary of the said trade union in writing in this behalf;”

// RUE COF"Y//

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendment to the Tamil Nadu Industrial Workers Social Security and Welfare Scheme, 2005 -

AMENDMENT.

In the said Scheme, in clause 9, in sub-clause (2), for item (b), the following item shall be substituted, namely -

“(b) President or the General Secretary of a trade union of the employment concerned, registered under the Trade Unions Act, 1947 (Central Act XVI of 1947), which has submitted the annual returns in Form E appended to the Tamil Nadu Trade Unions Regulations, 1977, to the Registrar of Trade Unions, for three consecutive years before the date of issue of certificate of employment of any other office-bearer of such trade union, authorised by the President or General Secretary of the said trade union, in writing in this behalf,”

// 1st RUE COPY //

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act 106a (Tamil Nadu Act 33 of 1992) the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendment to the Tamil Nadu Washermen Social Security and Welfare Scheme, 2006'

AMENDMENT 7.

In the said Scheme, in clause 5, in sub-clause (2), for item (h), the following item shall be substituted, namely -

'(b) President or the General Secretary of a trade union at the employment concerned, registered under the Trade Unions Act, 1926 (Central Act XVI of 1926), which has submitted the annual returns in Form E appended to the Tamil Nadu Trade Unions Regulations, 1927, to the Registrar of Trade Unions, for three consecutive years before the date of issuance of certificate of employment criteria; other office-bearer of such trade union authorised by the President or General Secretary of the said trade union acting in this behalf.'

// TFTUE COPY//

NOTIFICATION-VII.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendment to the Tamil Nadu Palm Tree Workers Social Security and Welfare Scheme, 2016 -

AMENDMENT.

In the said Scheme, in clause 9, in sub-clause (2), for item (te), the following item shall be substituted, namely:-

(b) President or the General Secretary of a trade union of the employment concerned, registered under the Trade Unions Act, 1926 (Central Act XVI of 1926), which has submitted the annual returns in Form E appended to the Tamil Nadu Trade Unions Regulations 1927, to the Registrar of Trade Unions, for three consecutive years before the date of issue of certificate of employment or any other office-bearer of such trade union authorised by the President or General Secretary of the said trade union, in writing in this behalf;".

KUMAR JAYAKANTH
SECRETARY TO GOVERNMENT

// TRUE COPY //

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1962 (Tamil Nadu Act 33 of 1962), the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendment to the Tamil Nadu Handicraft Workers Social Security and Welfare Scheme, 2000

AMENDMENT.

In the said Scheme, in clause 9, in sub-clause (2), for item (b), the following item shall be substituted, namely:

"(b) President or the General Secretary of a trade Union of the employees concerned, registered under the Trade Unions Act, 1947 (Central Act XVI of 1947), which has submitted the annual returns in Form L- appended to the Tamil Nadu Trade Unions Regulations, 1927 to the Registrar of Trade Unions, for three consecutive years before the date of issue of certificate of employment or any other office-bearer of such trade union authorised by the President or General Secretary of the said trade union in writing in this behalf;"

NOTIFICATION-IX.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1972 (Tamil Nadu Act 33 of 1972), the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendment to the Tamil Nadu Handlooms and Handloom Silk Weaving Workers Social Security and Welfare Scheme, 2006'

AMENDMENT.

In the said Scheme, in clause 9, in sub-clause (2), for item (b), the following item shall be substituted, namely. -

"(b) President Of the General Secretary of a trade Union of the employment concerned, registered under the Trade Unions Act, 1926 (Central Act XVI of 1926), which has submitted the annual return in Form E appended to the Tamil Nadu Trade Unions Regulations, 1972, to the Registrar of Trade Unions, for three consecutive years before the date of issue of certificate of employment or any other office-bearer of such trade union authorised by the President or General Secretary of the said trade union in writing in this behalf;"

KUF/R JAYANJ
SECRETARY to Govt of Tamil Nadu

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Government of Tamil Nadu, after consultation with the Advisory Committee hereby makes the following amendment to the Tamil Nadu Footwear and Leather Goods Manufacturing and Tannery Workers Social Security and Welfare Scheme, 2006 -

AMENDMENT.

In the said Scheme, in clause g, in sub-clause (2), for the words, the following item shall be substituted, namely -

(b) President or the General Secretary of a trade union of the class of employment concerned, registered under the Trade Unions Act, 1947 (Central Act 17 of 1947), which has submitted the annual returns in the form prescribed to the Tamil Nadu Trade Unions Regulations, 1927, to the Registrar of Trade Unions, for three consecutive years before the date of issue of certificate of employment of any other office-bearer of such trade union authorised by the President or General Secretary of the said trade union, in writing in this behalf;”.

SECRETARY TO GOVERNMENT (I)

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NOTIFICATION - XI.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendment to the Tamil Nadu Artists Social Security and Welfare Scheme, 2006:-

AMENDMENT,

In the said Scheme, in clause 9, in sub-clause (2), for item (b), the following item shall be substituted, namely:-

“(b) President or the General Secretary of a trade union of the employment concerned, registered under the Trade Unions Act, 1926 (Central Act XVI of 1926), which has submitted the annual returns in Form T-1 appended to the Tamil Nadu Trade Unions Regulations, 1927, to the Registrar of Trade Unions, for three consecutive years before the date of issuance of certificate of employment or any other office bearer of such trade union authorised by the President or General Secretary of the said trade union in writing in this behalf;”

// TRUE COPY //

NOTIFICATION-XI.

In exercise of the powers conferred by section 1 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act 1962 (Tamil Nadu Act 33 of 1962), the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Employees Social Security and Welfare Scheme, 2000:

AMENDMENT.

In the said Scheme, in clause 9, in sub-clause (2), for item (b), the following item shall be substituted, namely:-

(b) President or General Secretary of a trade union of the employment concerned, registered under the Trade Unions Act 1926 (Central Act XVI of 1926), which has submitted the annual returns in conformity with the Tamil Nadu Trade Unions Regulations, 1927, to the Registrar of Trade Unions, for three consecutive years before the date of issue of certificate of employment or any other office-bearer of such trade union authorised by the President or General Secretary of the said trade union. in writing in this behalf;".

// -TRUE COPY//

NOTIFICATION-XIII.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendment to the Tamil Nadu Pottery Workers Social Security and Welfare Scheme, 2006

AMENDMENT.

In the said Scheme, in clause 0, in sub-clause 2), for item (b) the following item shall be substituted namely:-

“(b) President or the General Secretary of a trade union in the employment concerned, registered under the Trade Unions Act, 1926 (Central Act XVI of 1926), which has submitted the annual return in Form appended to the Tamil Nadu Trade Unions Regulations, 1927, to the Registrar of Trade Unions, for three consecutive years before the date of issue of certificate of employment or any other officer of such trade union authorised by the President or General Secretary of the said trade union in writing in this behalf;”

// TRUE COPY//

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Domestic Workers Social Security and Welfare Scheme, 2007

AMENDMENT.

In the said Scheme in clause 6, in sub-clause (2), for item (IN) the following item shall be substituted, namely:-

(b) 'resident or the General Secretary of a Trade Union of the employment concerned, registered under the Trade Unions Act, 1926 (Central Act XVI of 1926), which has submitted the annual returns in form appended to the Tamil Nadu Trade Unions Regulations, 1927, to the Registrar of Trade Unions, for three consecutive years before the date of issue of certificate of employment or any other office-bearer of such trade union authorised by the President or General Secretary of the said trade union, in writing in this behalf;".

// TRUE COPY //

NOTIFICATION- XV.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual workers (Regulation of employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consulting with the Advisory Committee, hereby makes the following an amendment to the Tamil Nadu Powerloom 'Weaving Workers' Social Security and Welfare Scheme, 2010:-

AMENDMENT.

In the said Scheme, in clause 9, in sub-clause (2), for item (b), the following item shall be substituted, namely:-

“(b) President or the General Secretary of a trade union, or the employer concerned, registered under the Industrial Disputes Act, 1947 (Central Act XVI of 1947), which has sanctioned the annual bonus in accordance with the Tamil Nadu Trade Unions Regulations, 1927, to the Employer of Trade Unions, or the employer, before the date of issue of certificate of employment or any other official document of service issued or authorised by the President or General Secretary of the said trade union in writing in this behalf.”.

In exercise of the powers conferred by section 3 of the Tamil Nadu Manual Workers (Regulation of employment and Conditions of Work) Act (Tamil Nadu Act 33 of 1992), the Government of Tamil Nadu, after consulting with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Street Vending and Shops and Establishments Workers Social Security and Welfare Scheme, 2010:-

AMENDMENTS.

In the said Scheme, in clause 9, in sub-clause (2), for item (b), the following item shall be substituted, namely.

(b) President of the General Secretary of a trade union for employment concerned, registered under the Trade Unions Act, 1947 (Central Act XVI of 1947), which has submitted the annual returns in Form F-1 to the Tamil Nadu Trade Unions Regulations, 1977 to the Registrar of Trade Unions, for three consecutive years before the date of issue of certificate of employment or any other office-bearer of such trade union authorised by the President or General Secretary of the said trade union in writing in this behalf;".